

Saturday, January 15, 1859

LEGISLATIVE COUNCIL  
OF  
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gistrates, and for constituting those Officers Registers of Deeds" to the President in Council, in order that it might be submitted to the Governor-General for his assent.

Agreed to.

#### MERCHANT SEAMEN.

MR. CURRIE moved that Mr. Ricketts be requested to take the Bill "for the amendment of the law relating to Merchant Seamen" to the President in Council, in order that it might be submitted to the Governor-General for his assent.

Agreed to.

#### PENAL CODE.

MR. LEGEYT moved that a communication received by him from the Bombay Government, forwarding an extract of a Despatch from the Court of Directors, relative to the expediency of enacting a severer punishment than that prescribed by the Penal Code for the offence of attempting to create a panic, be laid upon the table, and referred to the Select Committee on "The Indian Penal Code."

Agreed to.

#### BREACHES OF CONTRACT.

MR. FORBES moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on the Bill "to provide for the punishment of Breaches of Contract by Artificers, Workmen, and Laborers, in certain cases."

Agreed to.

#### RECOVERY OF RENTS (BENGAL).

MR. CURRIE moved that Mr. Ricketts be added to the Select Committee on the Bill "to amend the law relating to the recovery of rent in the Presidency of Fort William in Bengal."

Agreed to.

The Council adjourned.

*Saturday, January 15, 1859.*

PRESENT :

The Hon'ble the Chief Justice, *Vice-President.*

Hon. B. Peacock,	H. B. Harington, Esq.,
P. W. LeGeyt, Esq.,	and
Edward Currie, Esq.,	H. Forbes, Esq.

THE MEMBERS assembled at this Meeting did not form the quorum required by Law for a Meeting of the Council for the purpose of making Laws.

*Saturday, January 22, 1859.*

PRESENT :

The Hon'ble the Chief Justice, *Vice-President,*  
in the Chair.

Hon. J. P. Grant,	P. W. LeGeyt, Esq.,
Hon. Lieut.-Gen. Sir	E. Currie, Esq.,
J. Outram,	H. B. Harington, Esq.,
Hon. H. Ricketts,	and
Hon. B. Peacock,	H. Forbes, Esq.

#### CIVIL PROCEDURE.

THE CLERK presented a petition from the Indigo Planters' Association, concerning the Bill "for simplifying the Procedure of the Courts of Civil Judicature not established by Royal Charter."

MR. PEACOCK moved that the above petition be printed.

Agreed to.

#### PRESCRIPTION AND LIMITATION.

THE CLERK presented a petition from under-tenants of Burdwan, praying that twelve years be prescribed as the period of limitation for the institution of suits for the enhancement of rent.

Also a petition of landholders of Bengal against the 11th Clause of Section XVI of the Bill "to provide for the acquirement and extinction of rights by prescription and for the limitation of suits," which proposed a limitation of twelve years for suits to enhance the rent of land held at a certain rent without a written engagement.

MR. HARINGTON moved that the above petition be read.

Agreed to.